

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6647 of 2025

Anil Kumar Tripathi : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated October 25, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated November 18, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00319) dated December 02, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated October 25, 2025, sought the following information:

*“ 1. Details of all Trading activities conducted on my behalf or using my identification details (Aadhar and PAN on 7th May, 2025
2. Information regarding any person or entity claiming to act as a broker, specifically a person named Udit (Alias Vasu), Account open on 7th May, 2025, clint ID-7616, Involved in trading activities using my Aadhar & Pan.
3. Details associated with QR Code transaction linked to the trading activity on 7th May, 2025, and other transactions (copies attached) including the name and identification of the individual or entity involved.
4. Any action taken or pending investigation by SEBI concerning fraudulent use of investor details or unauthorized trading related to the above mentioned date.”*
3. **Reply of the Respondent** – The respondent, in response to query nos.1 and 3 in the application, informed that the information sought is not maintained by SEBI in normal course of regulation of securities market. Hence, the same is not available with SEBI.

The respondent, in response to query no. 2, informed that the list of SEBI registered intermediaries is available at SEBI website.

The respondent, in response to query no. 4, informed that complaints are examined/ invested by SEBI in a confidential manner. Pursuant to the examination, if any regulatory action is taken by SEBI, the same would be available in the public domain on SEBI website.

4. I have perused the application and the response provided thereto. With regard to query nos. 1 and 3, I note that the respondent has categorically stated that the requested information is not available with SEBI. I note that the respondent can only provide information that is available in the records. In this context, I note that the Hon'ble Central Information Commission (**CIC**), in the matter of *Lakshminarayanan R vs. SEBI* (order dated February 09, 2023) observed that "*Keeping in view the facts of the case, the Commission observed that the information sought by the appellant regarding Central Depository Services Ltd. was not maintained by the respondent authority in the normal course of regulation of securities market. It is an established law that the information sought for in order to be disclosable under the RTI Act, 2005 must be existent and available in the records..... In the instant case, the desired information was not available in the records of the respondent authority...*". Accordingly, I do not find any deficiency in the response of respondent.
5. With regard to query no. 2, I note that the respondent has informed that the list of SEBI registered intermediaries is available on SEBI website. Accordingly, I find that the respondent has adequately addressed the query.
6. Vide query no. 4, the applicant has sought the details pertaining to investigation, if any, initiated by SEBI. I note that maintaining confidentiality of examination/ investigation is important since reports of the same may result in unwarranted speculation or concern in the market or may affect evidence collection during the examination/investigation or may result in unnecessary harm to third parties. Hence, I find that the requested information is exempt under Section 8(1)(h) of the RTI Act. Further, I note that information regarding any regulatory action taken by SEBI/penalty imposed against entities, will be available on the website of SEBI. The rationale for neither confirming nor denying existence of any examination/investigation was relied upon by SEBI before the Hon'ble CIC in *Arun Damodar Sawant vs CPIO, SEBI* (order dated September 26, 2018 in Appeal No. CIC/SEBIH/A/2017/ 137139/BJ). The Hon'ble CIC, in the said matter, accepted the submissions and refused to intervene in the response of the CPIO. Similar observations were also made by the Hon'ble CIC, in the matter of *Anju Sharma vs. CPIO*,

SEBI (order dated September 28, 2020). In view of these observations, I find that the application has been adequately addressed and no further interference of this forum is warranted at this stage.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: December 23, 2025

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**